

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 24/MP/2026

Subject : Petition under Section 142 of the Electricity Act, 2003 read with Regulation 70(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions and initiation of appropriate action against the Respondent for noncompliance of the directions in Order dated 07.01.2024 passed by this Commission in Petition No. 206/MP/2021.

Petitioner : NTPC Green Energy Limited (NGEL)

Respondent : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **20.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NGEL
Shri Aashwyn Singh, Advocate, NGEL
Shri Aniket Khurana, Advocate, NGEL
Ms. Devishi Gupta, Advocate, NGEL
Ms. Anusha Nagarajan, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI
Shri Anand Ganesan, Advocate, RUVNL
Shri Amal Nair, Advocate, RUVNL
Ms. Khyati Chhabra, Advocate, RUVNL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the learned counsel for the Respondents, SECI & RUVNL made detailed submissions and concluded their respective arguments in the matter.

2. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within a week with copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

